

Petition(s) for Special Leave to Appeal (C) No.14525/2022

(Arising out of impugned final judgment and order dated 11-08-2022 in WC No. 43422/2018 passed by the High Court of Judicature at Allahabad)

AJAY KUMAR & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.118214/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.118631/2022-EXEMPTION FROM FILING O.T. and IA No.118215/2022-EXEMPTION FROM FILING O.T. and IA No.118630/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-08-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Vithal Thakre, Adv.
Mr. Subhash Chandra, Adv.
Mr. Sanjeev Malhotra, AOR
Mr. Manoj Agrawal, Adv.

For Respondent(s) Mr. Vikramjit Banerjee, ASG
Mr. Devesh Pratap Singh, AOR
Mr. Tathagat, Adv.
Mr. Kartik Dey, Adv.
Ms. Janhvi Prakash, Adv.
Mr. Prashant Rawat, Adv.
Nreng Chamwibatehang, Adv.
Mr. Kaustubh Anshuraj, Adv.
Mr. Sanjay Tyagi, Adv.
Mr. Alok Kumar, Adv.
Ms. Rachana Dalal, Adv.
Mr. Anil Gaur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within four weeks.

We make it clear that there is no stay for further construction.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(ANJU KAPOOR)
COURT MASTER (NSH)